I 27 87 87 100 105

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

From 183....Kurnhasas......Constituency(Name of the Constituency)

ARUN KUMAR SINHA Indaught right of Late Mahendra Kumas.	Sinhe
Aged 60 years, resident of 101, Ramvilash Enclaractitit till postal attress	thanipus Patra - 3
Election, do hereby solemnly affirm and state on oath as under:-	16. 9
(strike out whichever is not applicable)	
(1) I am a candidate set up by B.J. P. (name of the political party) / ar	n contesting as an

(2) Details of PAN and status of filing of Income tax return :

Independent candidate.

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
I.	Self	8 BV P34394E	2010-11	2,74 618
2.	Spouse-	ACT PC 27961	2010-11	3,77,239
3.	Dependent 1			
4.	Dependent 2		-	_
5.	Dependent 3		-	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	MA
(b)	Name of the court, Case No. and Date of order taking cognizance:	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a) The details of cases, Sections of the Act and description of the offence for which convicted:

(b) Name of the Court(s). Case No. and Date(s) of order(s).

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1.3401	SIMME	7 11731	DOSCL
1. 1. 44111	20000	* ***	the property of the party of

(3) That I give herein below the details of the assets (movable and in movable etc.) of myselimy spouse and all dependents:

A. Details of movable assets :

(Note

(=)

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

MA

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of fisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse Smt. Rekha Cha	Dependent-1	Dependent-2	Dependent-3
, -	Cash in hand	R-354900				
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	561. 38. 1083 946457 6. 9,82,8856 PNB - 5-B. 149588 6. 3,52,797 581. 5B. 0119000827 2. 512194	07010000 4. 21,73 05BI. 5.6 1079962.	0001411 4.00 3.		/
(iii)		A CONTRACTOR OF THE PARTY OF TH		لآنا م	. /	/
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	/	Spot. Relike Chatlery No. 5 Policy No. 5 Policy No. 73 Qs. 1,14,73	1319499 Liv 32.00 9505L 32.50 9505L 51559950	Ec.	
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	/	/	/	/	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio -00 BR-1BB-00 BR-1BB-00 BR-1BB-00 BR-1BB-00	100.00	/		
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	1	120 91 04-3,00	20,000		

A Du other assets such in vol. 1.15				
Claims/interest	-			
ix, Gross Total value				
	23,84,840 .	21,65252	-	

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Agricultural Land Location(s) Survey number(s)					/
	Area (Total measurement in acres)				/	
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase		/			
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	/		1		
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Sni Hagar Sinan, Bilan Klah Ho - 333 P	Cet NO - 121	7 Khate NO -1	947 Plot NO.	1310)
	Area (Total measurement in sq. ft.)	4 K-11 Dhun 2K-16/2Dh		Klata No -1	944 Plut NO . 1945 Plut NO	1309 1
	Whether inherited property (Yes or NO)	yes.	****	Khata No -	1949 Plot MO	- 130.6
	Date of purchase in case of self acquired property	_			1448 PlotN	
	Cost of Land (in case of purchase) at the time of purchase	_		TotalAsca	2K-16/	2 Dharis
	Any Investment on the land by way of development, construction etc.	-				
of the land of the	Approximate Current market value	0. 1592,500	8 3.50 lac	sper Kath of .	K-11 Dhat	I value of Bulo
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	63. 2,50,000 tatula Indi	whial.	724	16/2 Dans and	
	Built up Area (Total measurement in sq. ft.)	12000 54.6	+			

	V wher inherited property (* e- or NO)	leaned for	1
	Date of purchase in case of setf	In the Process	
	Cost of property (in case of purchase) at the time of purchase	of Negociation	
	Any Investment on the property by way of development, construction etc.	/	
	Approximate Current market value	N-A-	
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Ram bagh Gotakh pur Munici pal Servey No-	Ramvilash Enclave Cohonipur Cohonipur
	Area (Total measurement in sq. ft.)	2050 Sq.ft.	1088 Sq. 14.
	Built up Area (Total measurement in sq. ft.)	2050 59.54.	1088 Sq. FF.
	Whether inherited property (Yes or NO)	Yes	No.
	Date of purchase in case of self acquired property		2008
	Cost of property (in case of purchase) at the time of purchase		8,17,088.60
	Any Investment on the land by way of development, construction etc.	-	-
	Approximate Current market value	12.52.000,00	22,84,800.50
(v)	Others (such as interest in property)	_	_
(vi)	Total of Current Market Value of (i) to (v) above	42,24,500.0	2284800.00

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(ii)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Fl Amount outstanding Nature of loan Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding			MA		

	Asy other liability					17
	Grand total of liabilities		-	-		1
(ii)	Oues to departments dealing with government accommodation				1	
	Dues to departments dealing with supply of water				1	+
	Dues to departments dealing with supply of electricity			4,		-
	Dues to departments dealing with supply of telephones/mobiles			/		-
	Dues to departments dealing with government transport (including aircrafts and helicopters)		-/			
	Income Tax Dues		1	-		-
	Wealth Tax Dues		1		-	-
	Service Tax Dues		/	+	-	
	Municipal /Property Tax Dues		1		-	-
	Sales Tax Dues	7		1	-	-
	Any other dues	-	-	-		
	Grand total of all Govt. dues			-		-

(7) Details of profession or occupation:

a. Self....N:A......

b. Spouse ... (leti red) (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smi./Kom. ARUN KUMAR SING
2.	Full postal address	101, Ramvilash Enclave, Rithwikaj Rett Lo
	Number and Name of the constituency and state	
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. Bhartiya Janta Party
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	-NA -

<	1	PAN of				NA -		
					Year for which noome Tax R		1.00	However Show
_) Candidate BBV	PS 43 94	E	E. Y. 2010	market the second of the second	-9-	4 /10 -
-		Spouse:	IRC 27967	D	F. y. 201			4, 618.00
,	(c) Dependents			and the same of the same		31	2,239.00
6.		Details	of Assets and	Liabili	ties in rupees		1	
_	_	Description	Self	Spouse			ent-II.	Dependent-II
١.		Moveable Asset (Total value)	23,84,840.0	-		, Depende	11.11	Dependent 11
В.		Immovable	42,24,500.00			+		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	/	8,17, 08	8-00			
	(ii)	Approximate Current Market Price of Asset (Total Value)	42, 24, 500,0	22,84,	80.00			
		Liabilities			-	+		
		(i) Government dues (Total)				NA -	_	
		(ii) Loans from Bank, Financial Institutions and others (Total)						
	(3)	ghest educational qualifications. Year 1970 for B. A. San Day Collegive details of School / Un urse) (Name of the School	BSE B	Panel	Lan College	he certificate	dia!	

VERIFICATION

or my knowledge and belief, no p	verify and declare that the contents of this affidavit are true and correct to the rt of it is false and nothing material has been concealed there from. I further
declare that :	

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patrs this the 26th day of December 2011	Verified,at	Patris 1	nis the	6#	lav of	December	201.1
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26.12.11

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4 The affidavit should be either typed or written legibly and neatly